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O.A.673/2011
ORDER DATED 3rd OF OCTOBER, 2011

B. Rana.....Applicant

VIS.

Union of India & OthersRespondents

Coram:

HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

Heard Sri P.K. Padhi, Ld. Counsel appearing for the applicant and Sri P.R.J. Dash, Ld. Addl. Standing Counsel appearing for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer:-

"to quash the selection/appointment of Respondent No.6 as Postman cadre.

To direct the Respondents to consider the case of the applicant for Postman against OBC quota vacancy.

And direct the Respondents to treat the applicant to be in Postman cadre from the date the other selected candidates joined in service with all consequential benefits including back wages."

3. During the course of argument Sri Padhi brought to my notice that the applicant's name finds place (in Annexure-A/3) to be called for promotion to the post of Postman cadre whereas Respondent No.6 was called for vacancy in respect of MTS. Whereas vide Annexure-A/6 Respondent No.6 having shown in the list of selected GDS for promotion to the Postman cadre, the applicant has filed a representation to the SPO, Kalahandi Division, vide Annexure-A/7 dated 08.08.2011 and having received no response, has moved this Tribunal in the present O.A.

However, during the course of hearing on admission Ld. Counsel for the applicant submitted that he would be satisfied if a direction is issued to Respondent No.4 to consider the representation vide Annexure-A/7 dated 08.08.2011 and dispose of the same within a specific time frame.

4. Having considered ~~to~~ the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.4 is directed to consider and dispose of the pending representation vide Anneure-A/7 and pass a speaking & reasoned order as per rule within a period of 30 days from the date of receipt of copy of this order under intimation to the applicant.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with copy of the O.A. to Respondent No.4 for compliance. Free copies of this order be also made over to the Ld. Counsel for the parties.

Alka
MEMBER JUDL.